NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Application No. 336 & 77 Ors./(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: M/s. Valecha Engineering Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. NO. NAME DESIGNATION SIGNATURE Hons. g. Chan 11100 55726 Honson. g. Sha 2. Syst: N: Khola KNK & co UP (Appt NO- 307) Procharg Conpany Handian Seculary Wilg-Horlodio Congany Gearly Wildow Viller Keeles HAN. AUBREY MENEZES GLEN MENEZES CLETTO II

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<u>ORDER</u>

T.C.P. No.336 & 77 Others/73(4)/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- From the side of the Respondent M/s Valecha; a Chart is submitted, according to which the Applicants have discharged their duty by making the payment of the Principal Amount barring one Fixed Depositor.
- 3. From the side of the Applicant it is stated that the Principal amount has been paid and the interest thereon up to the date of Maturity and interest for the defaulted dates have not yet been paid.
- After hearing the submissions, the payments to be made on or before 31.01.2018. The costs imposed as per the last order also to be paid on or before 31.01.2018.
- Matter is now listed for hearing on 14.02.2018.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

13.12.2017 _{Aah}

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Sd/-45

M.K. SHRAWAT Member (Judicial)

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